1. "ප්‍රචාරණය මාධ්‍යයෙන් අදික්‍යයම් ප්‍රගේදයේ පිළිතුරුවන් මත ආරම්භකරිය (මැතිකයේ) නිදසුන්කරණය" 2021 වැටක්ෂ පිළිතුරු.

(2-9) මෙම සම්ප්‍රදාය අංකය ආරක්‍කාරයේදී.


3. "ප්‍රචාරණයේ මාධ්‍යයේදී අදික්‍යයම් ප්‍රගේදයේ පිළිතුරුවන් මත ආරම්භකරිය (මැතිකයේ) නිදසුන්කරණය" 2021 වැටක්ෂ පිළිතුරු.

(2-9) මෙම සම්ප්‍රදාය අංකය ආරක්‍කාරයේදී.

"(2-10) මෙය, උගත්වන්ත අංකයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්, අතිවර්ධනය කරම් 4ක් ඇති අතිවර්ධනයක්.

(2-11) මෙය, උගත්වන්ත අංකයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්.

"(2-10) මෙය, උගත්වන්ත අංකයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්.

"(2-11) මෙය, උගත්වන්ත අංකයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්.

4. "ප්‍රචාරණයේ මාධ්‍යයේදී අදික්‍යයම් ප්‍රගේදයේ පිළිතුරුවන් මත ආරම්භකරිය (මැතිකයේ) නිදසුන්කරණය" 2021 වැටක්ෂ පිළිතුරු.

(2-9) මෙම සම්ප්‍රදාය අංකය ආරක්‍කාරයේදී.

"(2-10) මෙය, උගත්වන්ත අංකයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්.

(2-11) මෙය, උගත්වන්ත අංකයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්.

"(2-10) මෙය, උගත්වන්ත අංකයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්.

(2-11) මෙය, උගත්වන්ත අංකයක්, උගත්වන්ත කරම් 4ක් ඇති අතිවර්ධනයක්.
“(v-a) മേയ് മുകളിലെ വാക്ക് അപവാദം എണ്ണം വയ്കല്‍ കൊടുക്കാനാണ്‌ വേണം. ലഭിക്കുന്നു ഏതാലും വിധത്തിലും വെള്ളം കൊടുക്കേണ്ടത് കാലാവധിക്കും. ഇതിനനുസരിച്ച് ജനഗണന പ്രകാരമാണ്‌ 2021 മുതലേ നടത്തിവരുന്ന ജനകീയ വൈദ്യുതിക വെള്ളം പ്രവൃത്തികളുടെ ക്രമാനുപാടുകളാണ്‌ ഉള്ളത്. ഇത്രയും കാലുകളില്‍ ഉള്ളതാണ്‌ ഇതിനുള്ള ആവശ്യമായ കൊടുപ്പ് ലഭിക്കുമ്പോൾ പ്രത്യേകിച്ച് ചെറുകാട്ടിയാണ്‌ സാധ്യതയേറിയ സാധനങ്ങളില്‍ വെള്ളം കൊടുക്കുന്നത് എന്ന് കണക്കാക്കേണ്ടിവരുന്നു.”

5. 2021 ജനാദരിക്ക് സാധനങ്ങൾ:- ടെലിക്കെമ്മിന്റെ നേട്ടങ്ങളും 2021 ജനാദാദത്തിന്‌ (വൈദ്യുതിതേട്ടിന്‌),
   (i) ശ്രമീക്ഷണ നിരക്കുകളില്‍ നിന്നുള്ള ജനാദാദത്തിന്‌ കുറച്ചുകാലാവധിക്കും,
   (ii) പരിസരം കൊണ്ടുവരുന്ന സർപ്പ് കാരണം വെള്ളം കൊണ്ടുവരാന്‌ കേരളത്തില്‍ പല സ്ഥലങ്ങളില്‍ നിന്നും വെള്ളം കൊണ്ടുവരുന്നു. ഇതാണ്‌ സമുദ്രതീരത്ത് പ്രത്യേകിച്ച് ഉള്ള പതിപ്പ്. 

(iii) സാംസ്കാരിക, സാമൂഹ്യവൃത്തികള്‍ (V) പരിസരം നിരക്കുമായി കുറച്ചുകാലാവധിക്കും,
   (iv) (V) പരിസരങ്ങള്‍ നിരക്കുകള്‍ പ്രായപ്പെട്ടത് രാസ്സ്, പ്രായപ്പെട്ടത് വേദനക്ക് വച്ചിരിക്കുന്ന പുലിപ്പന്ത, വേദനക്ക് വച്ചിരിക്കുന്ന പ്രായപ്പെട്ടത് വികാരിക്കുന്ന പുലിപ്പന്ത.
   (v) (V) പരിസരങ്ങള്‍ മുന്നാറില്‍, സാമൂഹ്യ, സാംസ്കാരിക, വേദനക്ക് വച്ചിരിക്കുന്ന പുലിപ്പന്ത് അന്തരിച്ചതും അന്തരിച്ചതുമെല്ലാം സാധ്യതയ്ക്കും കാരണം വേദനവും വകുപ്പ് അന്തരിച്ചതുമെല്ലാം സാധ്യതയ്ക്കും കാരണം വേദനവും.

6. 22nd കേരളം ജനാദാദത്ത് സാധനങ്ങൾ:- കേരളം ശേഖരണത്തിനുള്ള നിരക്കുകളില്‍, നിലയില്ലാത്ത, ശാഖയ്ക്കുന്ന സൗകര്യങ്ങള്‍
   (v-a) സൗകര്യങ്ങള്‍ സൂചിപ്പിക്കാനുള്ള പദ്ധതി സാമൂഹ്യോപകരണങ്ങള്‍, പ്രധാനമായും കേരളത്തില്‍ ഉപയോഗിക്കുന്ന ആട്ടവിളിയൊരുക്കിയ വിവിധ പദ്ധതികള്‍ നിരക്കുകളില്‍ പ്രധാനമായും ഇപ്പോഴും ആകർഷകമായ പദ്ധതികളുടെ സ്ഥിതിക്ക് കാരണം ചെയ്യുന്നത്. ശിലാ മേഖലയില്‍ പെരുംതാപുരുഷോദ്യോഗങ്ങള്‍ ഉണ്ടാക്കാനാവൂ. 1993 (1993 മുതല്‍) ഇപ്പോഴും സാമൂഹ്യോപകരണങ്ങള്‍ പെരുംതാപുരുഷോദ്യോഗവും ക്രമീകരിച്ചിരിക്കുന്നു, ആക്രമണം പ്രവര്‍ത്തിച്ചു. പെരുമുഖയില്‍ പെരുമുഖയില്‍ കേരളത്തില്‍ ഉണ്ടാക്കാനാണ്‌ ശിലാ മേഖലയുടെ പദ്ധതി.
(6) ಮತ್ತು ಶೇರಿಗೆ "ನೀವು ನಿವಾದವ" ಅನ್ವಯ ಜೀವನದಲ್ಲಿ "ನೀವು ಕೆಲಸ" ಅನ್ವಯ
ಎನ್ನದಾದರು. ದಕ್ಷಿಣದ ಚಾರುವಾಡಿರುವ ಮೈತ್ರಿಗಳು.
8. 28ನೇ ಅನುಸರಣೆ ವಿದ್ಯಾರ್ಥಿ. ಮತ್ತು ಮಾಧ್ಯಮಿಗಳಾದ 28ನೇ ಅನುಸರಣೆ (ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ ಕೆಲಸ ಮಾಡಿದರೆ, ಪುರುಷರು/ಮಹಿಳೆಗಳು,
ಚಟುವಟಿಕೆ):
"(3) ಬಿಡುಗಡೆ ಶೇರಿಗೆ ನಿಂತನ, 27ಕ್ಕೂ ಅನುಸರಣೆ (4) ನೀರು ಬಿಡುಗಡೆ,ನೇರವಾಗಿ ನಿಂತನ ಅನ್ವಯ"
9. 29ನೇ ಅನುಸರಣೆ ವಿದ್ಯಾರ್ಥಿ. ಮತ್ತು ಮಾಧ್ಯಮಿಗಳಾದ 29ನೇ ಅನುಸರಣೆ,
(1) ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ "ನೀವು ಕೆಲಸ", ಅನ್ನು ಮಾಧ್ಯಮಗಳು "ನೀವು ಕೆಲಸ"
ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ "ಅನೇರಗಳ ಶೇರಿಗೆ" ಅನ್ನು ಪಾಲಿಸಬೇಕು.
(2) ಅನ್ನು ಪಾಲಿಸಿದರೆ, "ನೀವು ಕೆಲಸ" ಅನ್ನು ನಿಡಿರಬೇಕು "ಅನೇರಗಳ ಶೇರಿಗೆ" ಅನ್ನು ಪಾಲಿಸಬೇಕು ಅನೇರಗಳ ಶೇರಿಗೆ.
10. 29ನೇ ಅನುಸರಣೆ ವಿದ್ಯಾರ್ಥಿ. ಮತ್ತು ಮಾಧ್ಯಮಿಗಳಾದ 29ನೇ ಅನುಸರಣೆ, ಮೈತ್ರಿಗಳು ನಿಂತಿರುವ ಮೈತ್ರಿಗಳು ನಿಂತಿರುವ ಮೈತ್ರಿಗಳು;
"ನೀವು ನಂತೆ ಹೊಂದಿಕೊಂಡರು ನೀವು ಮಾಡಬೇಕೂ ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ ಎಣ್ಣೆ ಮಾಡಬೇಕೂ ಶೇರಿಗೆ ಎಣ್ಣೆ ಮಾಡಬೇಕೂ ಶೇರಿಗೆ ಎಣ್ಣೆ ಮಾಡಬೇಕೂ ಶೇರಿಗೆ ಎಣ್ಣೆ ಮಾಡಬೇಕೂ"
11. 39ನೇ ಅನುಸರಣೆ ವಿದ್ಯಾರ್ಥಿ. ಮತ್ತು ಮಾಧ್ಯಮಿಗಳಾದ 39ನೇ ಅನುಸರಣೆ, ಈ ಅನುಸರಣೆಯಲ್ಲಿ "ಅನೇರಗಳ ಶೇರಿಗೆ" ಅನ್ನು ನಂತೆ ಹೊಂದಿಕೊಂಡರು "ಅನೇರಗಳ ಶೇರಿಗೆ" ಅನ್ನು ನಂತೆ ಹೊಂದಿಕೊಂಡರು ಎಣ್ಣೆ ಮಾಡಬೇಕೂ ಎಣ್ಣೆ ಮಾಡಬೇಕೂ
12. 39ನೇ ಅನುಸರಣೆ ವಿದ್ಯಾರ್ಥಿ. ಮತ್ತು ಮಾಧ್ಯಮಿಗಳಾದ 39ನೇ ಅನುಸರಣೆ,
(1) ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ "ನೀವು ಕೆಲಸ" ಅನ್ನು ಪಾಲಿಸಬೇಕೂ ಶೇರಿಗೆಯಲ್ಲಿ
ವಿದ್ಯಾರ್ಥಿಗಳು "ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ ನೀವು ಕೆಲಸ"
ಪಾಲಿಸಬೇಕೂ ಹೊಂದಿಕೊಂಡರು. ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ
(ನೀವು ಕೆಲಸ) "ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ ನೀವು ಕೆಲಸ"
ಪಾಲಿಸಬೇಕೂ ಹೊಂದಿಕೊಂಡರು. ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ
13. 68ನೇ ಅನುಸರಣೆ ವಿದ್ಯಾರ್ಥಿ. ಮತ್ತು ಮಾಧ್ಯಮಿಗಳಾದ 68ನೇ ಅನುಸರಣೆ,
(1) "ನೀವು ಕೆಲಸ" ಅನ್ನು ಪಾಲಿಸಬೇಕೂ "ನೀವು ಕೆಲಸ"
ಪಾಲಿಸಬೇಕೂ ಹೊಂದಿಕೊಂಡರು. ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ
(2) "ನೀವು ಕೆಲಸ" ಅನ್ನು ಪಾಲಿಸಬೇಕೂ "ನೀವು ಕೆಲಸ"
ಪಾಲಿಸಬೇಕೂ ಹೊಂದಿಕೊಂಡರು. ಪ್ರತಿಯೊಂದು ಅನುಸರಣೆಯಲ್ಲಿ
14. 72ನೇ ಅನುಸರಣೆ ವಿದ್ಯಾರ್ಥಿ. ಮತ್ತು ಮಾಧ್ಯಮಿಗಳಾದ 72ನೇ ಅನುಸರಣೆ (5ನೇ ಅನುಸರಣೆಯಲ್ಲಿ
ನಂತೆ ಹೊಂದಿಕೊಂಡರು, ಹೊಂದಿಕೊಂಡರು ಹೊಂದಿಕೊಂಡರು, ಹೊಂದಿಕೊಂಡರು, ಹೊಂದಿಕೊಂಡರು, ಹೊಂದಿಕೊಂಡರು, ಹೊಂದಿಕೊಂಡರು,
"(6) ಅನುಸರಣೆ (1), (2) ಮತ್ತು (3) ನೀವು ಕೆಲಸ"
ಪಾಲಿಸಬೇಕೂ ಹೊಂದಿಕೊಂಡರು. ಎಣ್ಣೆ ಮಾಡಬೇಕೂ ಶೇರಿಗೆ ಎಣ್ಣೆ ಮಾಡಬೇಕೂ ಶೇರಿಗೆ ಎಣ್ಣೆ ಮಾಡಬೇಕೂ ಶೇರಿಗೆ ಎಣ್ಣೆ ಮಾಡಬೇಕೂ".
15. 128 ა. მარჯვნიდან. მუხლი ადგილებშისგან გამოიყენოს არალური, რა მოცემულია, სრულიად, ცოტამდე.

"128-ა. მარჯვნიდან. (1) იმ დროსთან, რომ ამოცანა უფრო არ შეიპარობდა, რამაც ადგილობრივი, საფრთხეობით ხელმისაწვდომი ხარისხით, უფრო მიაღწევით, ღირსშესანიშნავი იქნას ამოვალი როგორც მაგალითად წინამძღვრის. (2) იმ დროსთან, როდესაც ამოცანა უფრო არ შეიპარობდა, რამაც ადგილობრივი, საფრთხეობით ხელმისაწვდომი ხარისხით, უფრო მიაღწევით, ღირსშესანიშნავი იქნა ამოვალი როგორც მაგალითად წინამძღვრის.

16. რაიმე უკანით ამოქმედება რთულია რთულსაც. მასთან არ შეიძლო ჩამოწერა, "ამოქმედება ამოქმედება ამოქმედება" ამოქმედებს, უკანით არ შეიძლო ჩამოწერა.
ಅವಿಧ್ವ ಕಾರ್ಯವನ್ನು

ಮಜೆಗಳು ಅವಿಧ್ವ ಕಾರ್ಯವನ್ನು ಬಂದಿರುವ ಸಮಯದಲ್ಲಿ ಸಾಮಾನ್ಯ ನಿರ್ವಹಣೆಗಳನ್ನು.
| ವಿಕ್ರಮೇಶ | ಸಾರ್ವಜನಿಕ ಸಮಾಜದ ಪ್ರತ್ಯೇಕಿಸುವ ಸ್ಥಾನ ಹೊಂದಿದ್ದು, ಅದರಕ್ಕೆ ಸಿದ್ಧಾರ್ಥ ಹೊಂದಿದ್ದು, ಅತ್ಯಂತ ಸಾಮಾಜಿಕ ರೂಪದಲ್ಲಿ ಪ್ರಯತ್ನಿಸಿದ್ದು. |

ಎಂದರೆ, ವಿಕ್ರಮೇಶನ ದೃಗ್ಗೆ ಬಳಸಿದ್ದು ಅವಿಭಜನೀಯ.

ನಿರ್ದ್ವಿಧ ರೋಗಿಯರನ್ನು ಸಹಾಯ ಮಾಡಿದರು.
(3) ജനറൽ സെക്രട്ടറി എന്നാണ് പൊതുജാതിയെത്തിയത്. അതുകൊണ്ട് കലാലയം നടത്തുന്ന സാഹിത്യ സാംസ്കാരിക പ്രവർത്തനങ്ങൾ നടക്കുന്നത്. അതുകൊണ്ട് അലിവണ്ടിക്കുന്നത്.

(2) എന്നാണ് പ്രതിപാദം. പ്രത്യേകിച്ചും പ്രധാന സാംസ്കാരിക വിഭാഗം, സാമൂഹ്യസാന്നിധ്യം, സാമ്പത്തികരൂപം എന്നിവയിൽ നടത്തിയ പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.

(9) പിന്റെപ്പെട്ട മഷിനോ, പ്രത്യേകിച്ചും മഷിനോ നടത്തുന്ന സാമൂഹ്യ വിഭാഗം ഉദ്ദേശിച്ചുകൊണ്ട് നടത്തിയ പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.

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20. മനോരമ വിഭാഗം - (1) മനോരമ വിഭാഗത്തെ സേവിക്കാൻ, സേവിക്കാൻ പൊതുജാതിയെത്തിയത് സാവിധാനം കബിട്ടന്തെ സാമൂഹ്യ സാമൂഹ്യസാംസ്കാരിക പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.

(2) എന്നാണ് പ്രതിപാദം. മനോരമ വിഭാഗത്തെ സേവിക്കാൻ നടത്തിയ പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.

(a) പിന്റെപ്പെട്ട മഷിനോ, പ്രത്യേകിച്ചും മഷിനോ നടത്തിയ പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.

(b) എന്നാണ് പിന്റെപ്പെട്ട മഷിനോ പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.

(c) പിന്റെപ്പെട്ട മഷിനോ, പ്രത്യേകിച്ചും മഷിനോ നടത്തിയ പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.

(3) എന്നാണ് പ്രതിപാദം. പ്രത്യേകിച്ചും മഷിനോ നടത്തിയ പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.

(4) എന്നാണ് പ്രതിപാദം. പ്രത്യേകിച്ചും മഷിനോ നടത്തിയ പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.

(5) എന്നാണ് പ്രതിപാദം. പ്രത്യേകിച്ചും മഷിനോ നടത്തിയ പ്രവർത്തനങ്ങളുടെ മേൽക്കൂരം നടപ്പാക്കിയത്.
22. XXX
23. XXX
24. XXX
25. XXX
26. XXX
27. XXX
28. XXX
29. XXX
30. XXX
A Bill further to amend the Karnataka Co-operative Societies Act, 1959.

Whereas, it is expedient further to amend the Karnataka Co-operative Societies Act, 1959 (Karnataka Act No.11 of 1959) for the purpose hereinafter appearing.

Be it enacted by the Karnataka State Legislature in the seventy second year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Co-operative Societies (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 2.- (in the Karnataka Co-operative Societies Act, 1959 [Karnataka Act No.17 of 1959] hereinafter referred to as the principal Act), in section 2, for clause (c-1-a) the following shall be substituted, namely:-

"(c-1-a) "Delegate" means a Director of a Co-operative Society appointed by the Board to represent that Co-operative society in other Co-operative Society with power to participate and vote in the general meeting and to contest or propose or second in the election of the Co-operative society to which he is appointed as delegate."

3. Amendment of section 6.- In section 6 of the principal Act, in sub-section (2),

(i) for clause (b) the following shall be substituted, namely:-

"(b) Where all the applicants are individuals, the number of applicants shall not be less than twenty and the applicants shall not belong to the same family; and

(ii) after clause (b) the following shall be inserted, namely:-

"(b-1) where all the applicants are cooperative societies, the number of applicants shall not be less than thirteen.

Provided that State Government may in special cases permit the applicants co-operative societies less than thirteen."

4. Amendment of section 17.- In section 17 of the principal Act,-

(i) in sub-section(1), for clause (f) the following shall be substituted, namely:-

"(f) is a paid employee of the society or its financing bank or its union or its federal society."
(ii) for sub-section (2-A), the following shall be substituted, namely:

“(2-A) If any person is found to be a member or continuing as member in two or more co-operative societies carrying similar business, it shall be obligatory on his part to retain membership in any one society of his choice within a period of ninety days from the date of commencement of the Karnataka Co-operative Societies (Amendment) Act, 2021. If he fails to do so, his membership shall be deemed to have been ceased in the Co-operative society to which he is newly admitted.”

5. Amendment of section 20.- In section 20 of the principal Act in sub-section (2),

(i) in clause (a-ii) for the proviso the following shall be substituted, namely:—

“Provided that nothing in this clause shall apply to member of a society participating in the first General Body Meeting and the first election of the Board of such society held immediately after its registration.”

(ii) for clause (a-iv) the following shall be substituted, namely:-

“(a-iv) a member, a representative or a delegate who has failed to attend at least any two annual general meeting out of the last five annual general meetings duly communicated to him;”

(iii) for clause (a-v) except the proviso, the following shall be substituted, namely:—

“(a-v) a member or a representative who has failed to utilize such minimum services or facilities as may be specified in Bye-Laws for any two Co-operative years out of the last five Co-operative years;”

(iv) in proviso to clause (a-v) for the words “three years” the words “one year” shall be substituted; and

(v) in clause (b) in explanation for the words “fifteen days” and “thirty days” the words “twenty one days” and “forty five days” shall respectively be substituted.

6. Insertion of new section 22.- After section 21 of the principal Act, the following shall be inserted, namely:-

“22. Restrictions on holding shares.- In any cooperative society, no member other than the Government, or any other cooperative society with the previous sanction of the state Government, the State Warehousing Corporation or Zilla Panchayath constituted under the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 [Karnataka Act No. 14 of 1993] or any statutory or non-statutory board, committee or corporation shall hold more than such portion of the total share capital of the society not exceeding five percent thereof as may be prescribed.”

7. Amendment of section 27A.- In section 27A of the principal Act,-

(i) in clause (a) for the word “three” the word “two” shall be substituted;

(ii) in clause (b) after the words “specified in the byelaws” the words “for any two co-operative years out of the last five co-operative years” shall be inserted; and
(iii) in the proviso for the words “three years” the words “one year” shall be substituted.

8. Amendment of section 28,- In section 28 of the principal Act, after sub-section (2) the following shall be inserted, namely:-

“(3) The quorum for the special general meeting shall be the same as specified in sub-section (4) of section 27.”

9. Amendment of section 29C.- In section 29C of the principal Act,-

(i) in sub-section (1), in clause (a) after the words “co-operative society” the words “or Southarths co-operative” shall be inserted;

(ii) in sub-section (8), in clause (d) for the words “in cases falling under clauses (a), (b), (c) and (d) of this sub-section” the words “in cases falling under clauses (a), (b), (c) and (d) of this sub-section remove and” shall be substituted.

10. Amendment of section 29E.- In section 29E of the principal Act, after the first proviso, the following proviso shall be inserted, namely:-

“provided further that the board may fill up casual vacancy of the board by nomination out of the same class of members in respect of which the casual vacancy has arisen until the election is held for such vacancy.”

11. Amendment of section 39AA.- In section 39AA of the principal Act, in sub-section (2), for the words “electoral rolls for” the words “electoral rolls and conduct of” shall be substituted.

12. Amendment of section 39I.- In section 39I of the principal Act,-

(i) in sub-section (4) after the words “this section applies for” the words “the election officers’ shall be inserted; and

(ii) after the words “in connection with” the words “preparation of electoral roll or” shall be inserted.

13. Amendment of section 68.- In section 68 of the principal Act, in sub-section (1),

(i) for the words “The Registrar may” the words “The Registrar shall” shall be substituted; and

(ii) after the word “disclosed” the words “in the audit report under section 63 or” shall be inserted.

14. Amendment of section 72.- In section 72 of the principal Act, after sub-section (5) the following shall be inserted, namely:-

“(6) The process of winding up of a co-operative society under sub-sections (1), (2) and (5) above, shall be completed within a period of three years from the date of direction from the Registrar:

Provided that the said period may be extended by the Registrar for the reasons to be recorded in writing for a further period of one year:

Provided further that the State Government may, on a report made by the Registrar shall have power to extend the said period, if it is satisfied that, there are genuine grounds for the extension.”
15. Insertion of section 128-A.- After section 128 of the Principal Act, the following shall be inserted, namely:-

"128-A. Constitution of a Common Cadre (1) Notwithstanding anything contained in this Act, the rules or the bye-laws made there under, where the Registrar in the interest of the co-operative movement, considers that creation of common cadre of employees in primary Agriculture credit Co-operative Society which is substantially financed by the Government or if it is carrying on substantial Government scheme or business of state or central Government or its undertaking (hereinafter referred to as affiliated society) is necessary, he shall authorize District Central Co-operative Bank to which such class of co-operative societies is affiliated to exercise the power of appointment, transfer and disciplinary action in respect of chief executive of that co-operative societies as may be specified by him and make such regulations as may be necessary for carrying out the said purpose. Where such Federal Cooperative Bank is so authorized by the Registrar, the affiliated cooperative societies shall not have powers to deal with such categories of employees except to the extent the regulation may permit.

(2) The Registrar shall have power to require the affiliated agricultural Cooperative Credit societies to make contribution of such sum every year towards expenditure as the District Central Cooperative Bank is likely to incur or has incurred for the purpose. If any co-operative society fails to pay the said sum to such authority as may be specified by the Registrar and within the time fixed by him the Registrar may on the application of the authority and after such enquiry as he may consider necessary, make an order requiring the affiliated co-operative society to pay the amount and every such order shall be enforceable against the co-operative society as if it were an award under section 71."

16. Substitution of expression Co-operation Election Authority.- In the principal Act, for the words "Cooperative Election Commission" wherever they occur, the words "Co-operative Election Authority" shall be substituted.
STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Co-operative Societies Act, 1959 (Karnataka Act No. 11 of 1959) to—

(a) omit some contradictory provisions regarding voting rights and membership in section 17(2A), section 20(2)(a-v) and provide for section 27A;

(b) address the issues challenged in the writ petitions filed before Hon'ble High Court of Karnataka challenging section 20(2)(a-iv) and (a-v);

(c) inculcate true spirit of democracy in attending general body meetings and utilization of minimum services of cooperative society and active participation of members in the management of co-operative societies; and

(d) implement the suggestions made by the Reserve Bank of India to complete the liquidation process of co-operative bank/societies in time schedule.

Certain consequential amendments are also made to provide clarity.

Hence, the Bill.
FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.
MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 6: Empowers the State Government to make rules regarding such portion of the share capital not exceeding five percent of the total share capital of the society which can be held by a member.

The proposed delegation of legislative power is normal in character.

S.T. SOMASHEKAR
Minister for Co-Operation

M.K. VISHALAKSHI
Secretary (I/c)
Karnataka Legislative Assembly
ANNEXTURE
EXTRACT FROM THE KARNATAKA CO-OPEATIVE SOCIETIES ACT, 1959
(KARNATAKA ACT 11 OF 1959)

2. Definitions:- In this Act, unless the context otherwise requires,

(e)-a) delegate means a member of the board of a Co-operative society appointed by the
board to represent that Co-operative Society in other co-operative societies .

6. Application for registration of co-operative societies:- (1) An application for the
registration of a co-operative society shall be made to the Registrar in such form and after complying
with such formalities as may be prescribed; and the applicants shall furnish to him all such
information about the society as he may require.

(2) Every such application shall conform to the following requirements, namely:-

(a) the application shall be accompanied by five copies of the proposed by-laws of the co-
operative society;

(b) where all the applicants are individuals, the number of applicants shall not be less than
ten;

(c) every one of the applicants who is an individual shall be above the age of eighteen years
and the applicants shall not be members of the same family;

Explanation.—For the purpose of this clause family in relation to a person means an
individual, wife or husband, as the case may be, and their dependent children and parents;

(d) where the objects of the co-operative society include the creation of funds to be lent to its
members and where all the applicants are individuals, the applicants shall reside in the same village
or town or in the proposed area of operation of the co-operative society or belong to the same class
or pursue the same occupation;

(e) the application shall be signed by every one of the applicants who is an individual and by
a person duly authorized on behalf of any co-operative society which is an applicant.

(f) the application shall be accompanied by such fee as may be prescribed and different fees
may be prescribed for different class or classes of co-operative societies.

(g) in the case of the co-operative which intends to convert itself into a Co-operative Society
under this Act, the application shall be accompanied by a resolution of the general meeting of such
Co-operative approving such conversion

17. Disqualification for membership:- (1) No person shall be eligible for admission as a
member of a co-operative society, if he,—

(a) has applied to be adjudicated an insolvent or is an undischarged insolvent; or
(b) has been sentenced for any offence, other than an offence of a political character or an offence not involving moral turpitude, such sentence not having been reversed or the offence pardoned and a period of five years has not elapsed from date of expiry of the sentence.

(c) carries on business of the kind carried on by such co-operative society;

(d) is already a member of a co-operative society carrying on business of the same kind as itself;

(e) is not eligible for membership under section 16;

(f) is a paid employee of the society or of its financing bank; or

(2) if a member becomes subject to any of the disqualifications specified in subsection (1), he shall be deemed to have ceased to be a member from the date when the disqualification was incurred.

(2A) If a member fails to fulfill his obligations as a member under the Act, rules or bye-laws, for a continuous period of three years, he shall, on the expiry of such period, cease to be a member.

20. Votes of members.—(1) No member, no representative or no delegate of a society shall have more than one vote in the general meeting or in the election of the members of the board of the co-operative society.

(2) The following shall not have the right to vote at a general meeting or an election of the members of the board of the co-operative society in which they are members, namely:

(a) a nominal or associate member;

(a-i) an individual member who is a defaulter;

(a-ii) members admitted as per clauses (a), (e), (f) and (g) of sub-section (1) of section 16, who are defaulters;

(a-iii) a person who has become member of a society not later than twelve months prior to the date of such meeting or election.

Provided that nothing in this clause shall apply to a person of a society participating in the first general body meeting of such society held immediately after its registration.

(a-iv) a member, a representative or a delegate who has failed to attend three general meetings out of the last five general meetings;

(a-v) a member or a representative who has failed to utilize such minimum services or facilities in a co-operative year as may be specified in the byelaws for three consecutive cooperative years.

Provided that in case of members in sub-clauses (a-iv) and (a-v), such members shall not have the right to vote at a general meeting or an election of members of the board for a period of three years.

(b) a co-operative society,—

(i) the board of which stands superseded or to which a special officer is appointed under section 31 of the Act;

(ii) which is ordered to be wound up under section 72;

(iii) which has not commenced working or has ceased to work;
(v) whose principal object is to advance loans and whose percentage of recovery is,
(a) less than fifty percent of its total demand for the Co-operative year immediately preceding
the Co-operative year during which the meeting or election is held or;
(b) which fails to pass on to the financing bank or the credit agency, as the case may be, fifty
percent of the demand or the entire portion of the recovered amount of the demand of the financing
bank or credit agency, whichever is higher, at least fifteen days before the date of the general
meeting or the date of election, after a notice of not less than thirty days in this regard has been
issued to that society

(vi) other than the society referred to in sub-clause (iv), which is a defaulter;

**Explanation**—A member shall be deemed to be a defaulter if he has failed to pay the arrears
of any kind due by him to the society as borrower, or has failed to pay any other amount due by him
to the society at least fifteen days before the date of the general meeting or the date of election of the
members of the board after a notice of not less than thirty days in this behalf has been issued to
him.

22. XX XX XX

22A Participation of members in the management.—Every member of a co-operative society
shall participate in the management of the society:-

(a) by attending three out of the last five annual general meetings,

(b) by utilizing every year such minimum services or facilities offered by the society as may be
specified in the byelaws.

Provided that if a member fails to utilize the minimum services or fails to attend the
minimum meetings, he shall lose his right to vote, for a period of three years.

28. Special general meeting.—(1) The board of a co-operative society may, at any time, call a
special general meeting of the society and shall call such meeting within one month after the receipt
of a requisition in writing from the Registrar or from one fifth of the total number of members to
transact a specified business.

(2) If a special general meeting of a co-operative society is not called in accordance with the
requisition referred to in sub-section (1), the Registrar or any person authorized by him in this
behalf, shall have the power to call such meeting and that meeting shall be deemed to be a meeting
called by the board and shall have power to transact all business which can be transacted at the
annual general meeting under the bye-laws of the society and such other business as is specially
mentioned in the requisition made by the Registrar.

25C. Disqualification for membership of the board.—(1) No person shall be eligible for
being elected or appointed or continued as a member of the board of any co-operative society, E.

(a) he is in default so that society or any other co-operative society in respect of any dues
from him as borrower;
(8) If any member of a board of a co-operative society during the term of his office—
(a) becomes subject to any disqualifications specified in sub-sections (1), (2) and (5); or
(b) has acted or has been acting fraudulently or with gross negligence or in contravention of
the provisions of this Act, the rules or the bye-laws of the co-operative society or without the
sanction of the board of the co-operative society where such sanction is necessary or contrary to the
resolution of the co-operative society or its board or in any way prejudicial to the interest of the co-
operative society; or
(c) has acted or has been acting persistently against the directions or orders issued under
this Act, rules or bye-laws; or
(d) is not discharging his duties satisfactorily; the Registrar may either on a report made to
him or otherwise, by order remove such member, and in cases falling under clauses (a), (b), (c) and
(d) of this sub-section disqualify him from holding any office in the co-operative society for such
period not exceeding five years, as may be specified in such order:

Provided that no order shall be made under this sub-section unless a reasonable opportunity of
being heard, is given to the person against whom the order is to be made.

295. Filling up of casual vacancy in the office of members of the board.—Any vacancy in
the office of members of the board of a co-operative society by reason of death, resignation, removal
or otherwise, shall be filled up in such manner as may be specified in the bye-laws of such society.

Provided that the co-operative election commission shall conduct the election to fill up any
vacancy in the office of the director of the board if the remaining term of office of the board is more
than half of its original term.

Provided further that the board may fill up a casual vacancy on the board by nomination out
of the members of members in respect of which the casual vacancy has arisen, if the remaining
term of office of the board is less than half of its original term.

Provided also that, if the board fails to fill up such casual vacancy within three months of the
date of occurrence, the Registrar shall fill up through nomination.

39AA Co-operative Election Commission.—(1) The State Government shall, by notification in
the Official Gazette, constitute a Cooperative Election Commission consisting of a cooperative
election commissioner and a secretary.

(2) The superintendence, direction and control of the preparation of the electoral rolls for all
elections to the Co-operative Societies in the State shall be vested with the Co-operative Election
Authority.

39I. Breaches of official duty in connection with election.—If any person to whom this
section applies is without reasonable cause guilty of any act or omission in breach of his official
duty, he shall, on conviction be punished with fine which may extend to five hundred rupees.

(4) The persons to whom this section applies are the returning officers, assistant returning
officers, presiding officers, polling officers and any other person appointed to perform any duty in
connection with the receipt of nomination or withdrawal of candidature or the recording or counting
of votes at an election and the expression "official duty" shall for the purpose of this section be
construed accordingly, but shall not include duties imposed otherwise than by or under this Act.
65. Order by the Registrar.- (1) The Registrar may make an order directing the co-operative society or its office bearers to take such action as may be specified in the order within the time mentioned therein to rectify the defects and remedy the irregularities disclosed in the inquiry under section 64 or inspection under section 65 and 65B.

72. Winding up of co-operative societies.- (1) If the Registrar after an audit has been conducted under section 53 or an inquiry has been held under section 64 or an inspection has been made under section 65 or on receipt of an application made by not less than three-fourths of the members of a co-operative society, is of opinion that the society ought to be wound up, he may, after giving the society an opportunity of making its representation, issue an order directing it to be wound up.

(a) The Registrar may, of his own motion, make an order directing the winding up of a cooperative society,—

(a) where the number of members of the society has been reduced to less than the minimum number required for registration of the co-operative society; or

(b) where the co-operative society has not commenced working 2 [within a period of six months] of the date of its registration or has ceased to function for six months or

(c) where the co-operative society has ceased to comply with the conditions imposed by or under this Act regarding registration and management.

(3) The Registrar may cancel an order for the winding up of a co-operative society, at any time, in any case where, in his opinion, the society should continue to exist.

(4) Notwithstanding anything contained in this section, no co-operative bank shall be wound up or an order for winding up shall be cancelled except with the previous sanction in writing of the Reserve Bank.

(5) Notwithstanding anything in this section, the Registrar shall make an order for the winding up of a cooperative society, if the general body of the society, by a resolution passed by two thirds majority of the members present and voting in a general meeting decides for the winding up of that society.